

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 07.03.2013**

CP No. 73/2012 (OA No. 337/2012)

Petitioner is present in person.  
Shri K.C. Meena, CLA, NWR, Jaipur Division, Jaipur / Officer-in-Charge, is present in person.

The advocates are abstaining from the work today.

2. Heard the petitioner as well as the officer-in-charge present in person in the court. We have also perused the compliance report submitted on behalf of the respondents as well as the order dated 21.01.2013 (Annexure CPR/1) passed by the respondents in compliance of order the dated 25.05.2012 passed by this Tribunal in OA No. 337/2012.

3. Vide order dated 25.05.2012 passed by this Tribunal in OA No. 337/2012, the respondents were directed to consider and decide the representation of the applicant in accordance with the provision of law.

4. From bare perusal of Annexure CPR/1, it reveals that the representation of the applicant has been considered and decided by the respondents and also communicated to the applicant.

5. In view of the above fact, we are of the view that substantial compliance of the order dated 25.05.2012 passed by this Tribunal in OA No. 337/2012 has been made by the respondents, as such, the present Contempt Petition deserves to be dismissed.

6. Consequently, the present Contempt Petition stands dismissed with no order as to costs. Notices issued earlier to the respondents are discharged.

*Anil Kumar*

(ANIL KUMAR)  
MEMBER (A)

*K.S. Rathore*

(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat